

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER :

36/82-ALC4/2009 MEETING DATE : 01.12.2009

The Meeting No.36/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 01.12.2009 and 3.12.2009 under the Chairmanship of Additional DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

Shri Jasbir Singh, IA, Deptt. of C&PC

Shri Shaish Kumar, IA, DIPP

Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals

Shri Rajinder Pal Singh, Dy. DGFT

Shri N.R. Singh, FTDO

At the outset, minutes of Norms Committee Meeting No. 33/82 dated 10.11.2009 (held on 12.11.2009) were ratified by the Committee.

Case No.B-347	M/S HETERO LABS LTD.
NC Meeting No.36/AM10	F.No.01/82/50/499/AM10/DES-III
Meeting Date:01.12.2009	RLA File No. 09/24/40/188/AM10
Adv.Lic.No. 0910039064 DATED 25.8.2009.	
Decision : - Committee considered the case as per agenda and in consultation with the representative of Department of Pharmaceutical present in the meeting decided to amend the description of import item No.1 to read as "4 – AMINO – 2 – TRIFLUORO METHYL BENZONITRILE".	
RA concerned may take further necessary action for amendment of import item without any change in the decision of meeting held on 8.9.2009 as per above decision of NC.	

Case No.B-348	M/S Avignon Exim Pvt. Ltd.,
NC Meeting No.36/AM10	F.No.01/82/50/00273/AM9/DES-III
Meeting Date:01.12.2009	RLA File No. 03/94/40/1006/AM08
Adv.Lic.No. 0310467005 DATED 2.4.2008.	
Decision : - Committee considered the case as per agenda and decided to defer for 29.12.2009 for want of comments of Deptt. of C&PC.	

Case No.B-348 A	M/S. Suven Life Science Ltd.,
NC Meeting No.36/AM10	F.No.01/82/50/00682/AM09/DES-III
Meeting Date:01.12.2009	RLA File No. 09/24/40/86/AM09

Adv.Lic.No. 0910034200 DATED 6.6.2008.	
Decision : - Committee considered the case as per agenda and decided to defer the case for 29.12.2009 for want of comments from Department of Pharmaceuticals.	

1	Case No.:26/7/83-ALC1/2006	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status: Deferred
	HQ File :01/83/050/00095/AM07/	RLA File :07/24/040/00046/AM07/	Lic.No/Date:0710044550 26.04.2006	Defer Date:29.12.2009
	Decision : Committee considered the case as per agenda and observed that the firm had been asked to furnish certain information by Deptt. of Pharmaceutical and the information received is incomplete. It was decided to examine the case on file and defer for 29.12.2009.			

2	Case No.:5/12/83-ALC1/2007	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status: Deferred
	HQ File :01/83/050/00147/AM08/	RLA File :03/95/040/00053/AM08/	Lic.No/Date:0310427271 19.04.2007	Defer Date: 29.12.2009
	Decision : Committee considered the case as per agenda and perused the comments of Deptt. of C&PC wherein it has been mentioned that the export product is Drug intermediate. It was decided to seek clarification from Export Policy Cell whether the export product is under SCOMET list or not. Case stands deferred for 29.12.2009.			

3	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:29.12.2009
	Decision : Committee considered the case as per agenda and observed that the comments are not forthcoming from DGHS despite D.O. letter issued at the level of EC. It was decided to send a D.O. letter to DGHS at the level of DG and defer the case for 29.12.2009.			

4	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:29.12.2009
	Decision : Committee considered the case as per agenda and perused the comments of Deptt. of C&PC wherein it has been mentioned that the export product is Drug intermediate. The Committee observed that the confirmation from Export Cell regarding SCOMET item has not been received. It was decided to remind them for expediting the clarification. Case stands deferred for 29.12.2009.			

5	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:29.12.2009
	Decision : The representatives of the firm appeared before the Committee for PH. They promised to furnish the information called for. Committee decided to await the same and defer the case for 29.12.2009.			

6	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:29.12.2009
	Decision : Committee considered the case as per agenda and observed that the comments called from DC (MSME) have not been received so far. It was decided to consolidate all the cases referred to DC (MSME) in which comments have not been received, and remind them for expediting comments.Case stands deferred for 29.12.2009.			

7	Case No.:18/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00881/AM09/	RLA File :08/24/040/00076/AM09/	Lic.No/Date:0810073944 13.08.2008	Defer Date:29.12.2009
	Decision : Committee considered the case as per agenda and observed that the details of calculation of inputs for the export product relating to this Advance Licence called for from Joint DGFT, Ahmedabad has not been received. It was decided to remind Shri A.N. Mishra, Joint DGFT to expedite the information called for and defer the case for 29.12.2009.			

8	Case No.:20/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00883/AM09/	RLA File :08/24/040/00070/AM09/	Lic.No/Date:0810073981 14.08.2008	Defer Date:29.12.2009
	Decision : Committee considered the case as per agenda and observed that the details of calculation of inputs for the export product relating to this Advance Licence called for from Joint DGFT, Ahmedabad has not been received. It was decided to remind Shri A.N. Mishra, Joint DGFT to expedite the information called for and defer the case for 29.12.2009.			

9	Case No.:24/23/82-ALC4/2008	Party Name: ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
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	HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008	Defer Date:29.12.2009
	Decision : The representatives of firm appeared for PH before the Committee. They accepted that they have made mistake while preparing the application and promised to furnish correct and revised application. Committee decided to await the same and defer the case for 29.12.2009.			

10	Case No.:50/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01132/AM09/	RLA File :03/94/040/00655/AM09/	Lic.No/Date:0310489368 07.10.2008	Defer Date:29.12.2009
	Decision : The representatives of firm appeared for PH before the Committee. They accepted that they have made mistake while preparing the application and promised to furnish correct and revised application. Committee decided to await the same and defer the case for 29.12.2009.			

11	Case No.:51/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status: Approved.
	HQ File :01/82/050/01133/AM09/	RLA File :03/94/040/00529/AM09/	Lic.No/Date:0310489370 07.10.2008	
	Decision : Committee considered the case as per agenda and heard the representatives of the firm who appeared for personal hearing. They informed that the licence in question has been surrendered by them to RA.RA to cancel the licence and close the file.			

12	Case No.:7/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status : Approved
	HQ File :01/82/050/01182/AM09/	RLA File :03/94/040/00721/AM09/	Lic.No/Date:0310491254 21.10.2008	
	Decision : Committee considered the case as per agenda and heard the representatives of the firm who appeared for personal hearing. They informed that the licence in question has been surrendered by them to RA. RA to cancel the licence and close the file.			

13	Case No.:16/39/82-ALC4/2008	Party Name : SHREE GANESH CHEMICALS	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01386/AM09/	RLA File :34/24/040/00162/AM09/	Lic.No/Date:3410022880 10.12.2008	Defer Date:29.12.2009
	Decision : Committee considered the case as per agenda and perused the comments of Deptt. of C&PC wherein it has been mentioned that the export product is Drug intermediate. Committee was informed that Export Cell has been requested to furnish comments regarding export licence granted to the firm for this export product. It was decided to remind them and defer the case for 29.12.2009.			

14	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date:29.12.2009
	Decision :Committee considered the case as per agenda and observed that the comments called from Ministry of E&F have not been received. It was decided to remind them and defer the case for 29.12.2009.			

15	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:29.12.2009
	Decision : The representatives of the firm appeared before the Committee and promised to furnish the detailed information regarding name of import items and export product. Committee decided to await the same and defer the case for 29.12.2009.			

16	Case No.:14/42/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01492/AM09/	RLA File :22/24/040/00056/AM09/	Lic.No/Date:2210008531 24.12.2008	Defer Date:12.01.2010
	Decision : Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

17	Case No.:9/43/82-ALC4/2008	Party Name:PERFECT BIOTECH	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01518/AM09/	RLA File :03/95/040/00829/AM09/	Lic.No/Date:0310501586 06.01.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and observed that the comments called from MFPI are not forthcoming. It was decided to remind them through DO at the level of Chairman and defer the case for 12.01.2010.			

18	Case No.:17/43/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01526/AM09/	RLA File :03/94/040/00899/AM09/	Lic.No/Date:0310501723	Defer

		07.01.2009	Date:12.01.2010
Decision : The representatives of the firm appeared before the Committee and promised to furnish the detailed information regarding name of import items and export product. Committee decided to await the same and defer the case for 29.12.2009.			

19	Case No.:1/45/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01565/AM09/	RLA File :03/94/040/00888/AM09/	Lic.No/Date:0310503352 21.01.2009	Defer Date:12.01.2010
	Decision : Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

20	Case No.:30/48/82-ALC4/2008	Party Name:PERFECT BIOTECH	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01635/AM09/	RLA File :03/95/040/00881/AM09/	Lic.No/Date:0310506216 09.02.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and observed that the comments called from MFPI are not forthcoming. It was decided to remind them through DO at the level of Chairman and defer the case for 12.01.2010.			

21	Case No.:10/49/82-ALC4/2008	Party Name:EMSONS ORGANICS PVT.LTD;	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01652/AM09/	RLA File :22/24/040/00067/AM09/	Lic.No/Date:2210008652 13.02.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to examine the matter on file. Case was deferred fir 12.01.2010.			

22	Case No.:23/48/83-ALC1/2008	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/83/050/01292/AM09/	RLA File :03/95/040/00317/AM09/	Lic.No/Date:0310507250 16.02.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

23	Case No.:7/49/83-ALC1/2008	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/83/050/01323/AM09/	RLA File :03/95/040/00723/AM09/	Lic.No/Date:0310508539 20.02.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

		Meet No/Date:36/82-ALC4/2009	
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24	Case No.:18/50/82-ALC4/2008	Party Name:LIFE LINE INDUSTRIES LIMITED	01.12.2009	Status:Deferred
	HQ File :01/82/050/01685/AM09/	RLA File :03/95/040/00868/AM09/	Lic.No/Date:0310508672 23.02.2009	Defer Date:12.01.2010
	Decision : Committee considered the case as per agenda and decided to examine the matter on file. Case was deferred fir 12.01.2010.			

25	Case No.:4/51/82-ALC4/2008	Party Name:MERIT HEALTHCARE PVT. LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01690/AM09/	RLA File :03/95/040/00909/AM09/	Lic.No/Date:0310509173 25.02.2009	Defer Date:12.01.2010
	Decision : Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

26	Case No.:17/1/83-ALC1/2009	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/83/050/01355/AM09/	RLA File :03/95/040/00906/AM09/	Lic.No/Date:0310510030 03.03.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to refer a copy of application to Department of C&PC and defer for 12.01.2010.			

27	Case No.:24/1/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01744/AM09/	RLA File :09/24/040/00451/AM09/	Lic.No/Date:0910037365 12.03.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

28	Case No.:25/1/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01745/AM09/	RLA File :09/24/040/00441/AM09/	Lic.No/Date:0910037366 12.03.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

29	Case No.:19/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
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	HQ File :01/82/050/00189/AM10/	RLA File :09/24/040/00447/AM09/	Lic.No/Date:0910037377 16.03.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

30	Case No.:5/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01707/AM09/	RLA File :05/24/040/00746/AM09/	Lic.No/Date:0510237937 16.03.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

31	Case No.:7/54/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01709/AM09/	RLA File :08/24/040/00233/AM09/	Lic.No/Date:0810078677 16.03.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to examine the matter on file. Case was deferred for 12.01.2010.			

32	Case No.:11/54/82-ALC4/2008	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01713/AM09/	RLA File :08/24/040/00235/AM09/	Lic.No/Date:0810078764 18.03.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

33	Case No.:12/54/82-ALC4/2008	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/01714/AM09/	RLA File :05/24/040/00712/AM09/	Lic.No/Date:0510238226 18.03.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

34	Case No.:12/22/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred

	HQ File :01/82/050/00469/AM10/	RLA File :04/24/040/00308/AM09/	Lic.No/Date:0410103806 09.04.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

35	Case No.:22/14/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00192/AM10/	RLA File :08/24/040/00007/AM10/	Lic.No/Date:0810079232 09.04.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

36	Case No.:8/3/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00020/AM10/	RLA File :03/94/040/01060/AM09/	Lic.No/Date:0310515161 09.04.2009	Defer Date:12.01.2010
	Decision : The representatives of firm appeared for PH before the Committee. They accepted that they have made mistake while preparing the application and promised to furnish correct and revised application. Committee decided to await the same and defer the case for 12.01.2010.			

37	Case No.:1/14/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00171/AM10/	RLA File :03/95/040/01025/AM09/	Lic.No/Date:0310515322 13.04.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and observed that the comments called from DC(MSME) are not forthcoming. It was decided to remind them through DO at the level of Chairman and defer the case for 12.01.2010.			

38	Case No.:34/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00204/AM10/	RLA File :07/24/040/00007/AM10/	Lic.No/Date:0710064267 20.04.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

39	Case No.:9/14/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00179/AM10/	RLA File :09/24/040/00466/AM09/	Lic.No/Date:0910037701 20.04.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

40	Case No.:7/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00040/AM10/	RLA File :09/24/040/00474/AM09/	Lic.No/Date:0910037731 23.04.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

41	Case No.:10/14/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00180/AM10/	RLA File :03/95/040/00038/AM10/	Lic.No/Date:0310516853 24.04.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to examine the matter on file. Case was deferred for 12.01.2010.			

42	Case No.:1/6/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00056/AM10/	RLA File :03/95/040/00011/AM10/	Lic.No/Date:0310517490 27.04.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of Deptt. of C&PC.			

43	Case No.:3/6/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00058/AM10/	RLA File :03/95/040/00091/AM09/	Lic.No/Date:0310517620 28.04.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

44	Case No.:11/14/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00181/AM10/	RLA File :03/95/040/00212/AM08/	Lic.No/Date:0310518138 04.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

45	Case No.:35/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:36/82-ALC4/2009	Status:Deferred
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			01.12.2009	
	HQ File :01/82/050/00205/AM10/	RLA File :07/24/040/00031/AM10/	Lic.No/Date:0710064493 04.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

46	Case No.:1/7/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00072/AM10/	RLA File :05/24/040/00051/AM10/	Lic.No/Date:0510240869 05.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

47	Case No.:2/7/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00073/AM10/	RLA File :08/24/040/00018/AM10/	Lic.No/Date:0810079753 05.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

48	Case No.:3/7/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00074/AM10/	RLA File :08/24/040/00022/AM10/	Lic.No/Date:0810079759 05.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

49	Case No.:12/7/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00083/AM10/	RLA File :09/24/040/00037/AM10/	Lic.No/Date:0910037861 06.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

50	Case No.:7/7/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred

HQ File :01/82/050/00078/AM10/	RLA File :05/24/040/00064/AM10/	Lic.No/Date:0510240911 06.05.2009	Defer Date:12.01.2010
Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of C&PC.			

51	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and observed that the comments called from DC(MSME) are not forthcoming. It was decided to remind them through DO at the level of Chairman and defer the case for 12.01.2010.			

52	Case No.:36/14/82-ALC4/2009	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved																								
	HQ File :01/82/050/00206/AM10/	RLA File :07/24/040/00050/AM10/	Lic.No/Date:0710064616 07.05.2009																									
	Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/30/2004/Ch.II dated 27.7.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Magnesium Citrate</td><td>1 Kg.</td><td>1</td><td>Citric Acid</td><td>0.946 Kg.</td></tr> <tr> <td>Calcium Citrate</td><td>1 Kg.</td><td>1</td><td>Citric Acid</td><td>0.748 Kg.</td></tr> <tr> <td>Potassium Citrate</td><td>1 Kg.</td><td>1</td><td>Citric Acid</td><td>0.697 Kg.</td></tr> <tr> <td>Zinc Citrate</td><td>1 Kg.</td><td>1</td><td>Citric Acid</td><td>0.743 Kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl. No.	Import Items	Qty. allowed	Magnesium Citrate	1 Kg.	1	Citric Acid	0.946 Kg.	Calcium Citrate	1 Kg.	1	Citric Acid	0.748 Kg.	Potassium Citrate	1 Kg.	1	Citric Acid	0.697 Kg.	Zinc Citrate	1 Kg.	1	Citric Acid
Export product	Export Qty.	Sl. No.	Import Items	Qty. allowed																								
Magnesium Citrate	1 Kg.	1	Citric Acid	0.946 Kg.																								
Calcium Citrate	1 Kg.	1	Citric Acid	0.748 Kg.																								
Potassium Citrate	1 Kg.	1	Citric Acid	0.697 Kg.																								
Zinc Citrate	1 Kg.	1	Citric Acid	0.743 Kg.																								

53	Case No.:37/14/82-ALC4/2009	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00207/AM10/	RLA File :07/24/040/00019/AM10/	Lic.No/Date:0710064597 07.05.2009	Defer Date:12.01.2010

Decision : Committee considered the case as per agenda and observed that Deptt. of C&PC has called for the following information from firm vide their letter No. 15022 / 55/2002-Ch.II dated 9.11.2009 : -

1. Chartered Accountant certificate certifying past production of Zinc Pyrithione achieved by firm in the last three years and corresponding production of raw material;
2. Chemical name of Carageenan (semi refined lota) and its role in export production supported with authentic printed technical literature; and
3. Details of manufacturing process with chemical equations, molecules formulas and yields.

Committee decided to remind the firm and defer the case for 12.01.2010.

54	Case No.:14/7/82-ALC4/2009	Party Name:SEQUEL PHARMACHEM PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00085/AM10/	RLA File :03/95/040/00058/AM10/	Lic.No/Date:0310519005 08.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

55	Case No.:15/7/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00086/AM10/	RLA File :05/24/040/00032/AM10/	Lic.No/Date:0510241018 08.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

56	Case No.:16/7/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00087/AM10/	RLA File :05/24/040/00066/AM10/	Lic.No/Date:0510241019 08.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

57	Case No.:18/7/82-ALC4/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00089/AM10/	RLA File :03/95/040/00031/AM10/	Lic.No/Date:0310519082 08.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to examine the matter on file. Case was deferred fir 12.01.2010.			

58	Case No.:19/7/82-ALC4/2009	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:36/82-ALC4/2009	Status:Deferred
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			01.12.2009	
	HQ File :01/82/050/00090/AM10/	RLA File :03/94/040/00045/AM10/	Lic.No/Date:0310519084 08.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1.2010 for want of comments of DOP.			

59	Case No.:21/7/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00092/AM10/	RLA File :03/95/040/00044/AM10/	Lic.No/Date:0310519136 08.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

60	Case No.:12/14/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00182/AM10/	RLA File :08/24/040/00028/AM10/	Lic.No/Date:0810079929 12.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

61	Case No.:17/14/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00187/AM10/	RLA File :09/24/040/00049/AM10/	Lic.No/Date:0910037892 13.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

62	Case No.:18/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00188/AM10/	RLA File :09/24/040/00047/AM10/	Lic.No/Date:0910037891 13.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

63	Case No.:23/14/82-ALC4/2009	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred

HQ File :01/82/050/00193/AM10/	RLA File :09/24/040/00019/AM10/	Lic.No/Date:0910037904 13.05.2009	Defer Date:12.01.2010
Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

64	Case No.:3/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00173/AM10/	RLA File :09/24/040/00052/AM10/	Lic.No/Date:0910037939 19.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

65	Case No.:13/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00470/AM10/	RLA File :03/94/040/00106/AM10/	Lic.No/Date:0310520654 21.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to refer a copy of application to DIPP and defer the case for 12.01.2010.			

66	Case No.:4/14/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00174/AM10/	RLA File :09/24/040/00054/AM10/	Lic.No/Date:0910037983 21.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

67	Case No.:31/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00488/AM10/	RLA File :03/94/040/00064/AM10/	Lic.No/Date:0310520973 22.05.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to refer a copy of application to DIPP and defer the case for 12.01.2010.			

68	Case No.:9/21/82-ALC4/2009	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
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	HQ File :01/82/050/00436/AM10/	RLA File :09/24/040/00025/AM10/	Lic.No/Date:0910038077 02.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

69	Case No.:14/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00471/AM10/	RLA File :03/94/040/00181/AM10/	Lic.No/Date:0310522633 04.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to refer a copy of application to DIPP and defer the case for 12.01.2010.			

70	Case No.:7/13/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00147/AM10/	RLA File :08/24/040/00034/AM10/	Lic.No/Date:0810080489 05.06.2009	Defer Date:01.12.2009
	Decision : Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

71	Case No.:30/22/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00487/AM10/	RLA File :08/24/040/00035/AM10/	Lic.No/Date:0810080484 05.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

72	Case No.:7/21/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00434/AM10/	RLA File :09/24/040/00078/AM10/	Lic.No/Date:0910038159 05.06.2009	Defer Date:12.01.2010
	Decision : Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

73	Case No.:24/13/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00164/AM10/	RLA File :09/24/040/00088/AM10/	Lic.No/Date:0910038171 10.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

74	Case No.:31/14/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00201/AM10/	RLA File :09/24/040/00394/AM09/	Lic.No/Date:0910038172 12.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

75	Case No.:39/14/82-ALC4/2009	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00209/AM10/	RLA File :03/94/040/00190/AM10/	Lic.No/Date:0310523818 12.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

76	Case No.:42/14/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00212/AM10/	RLA File :03/95/040/00128/AM10/	Lic.No/Date:0310524133 15.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

77	Case No.:4/21/82-ALC4/2009	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00431/AM10/	RLA File :09/24/040/00010/AM10/	Lic.No/Date:0910038243 16.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

78	Case No.:46/14/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00216/AM10/	RLA File :08/24/040/00057/AM10/	Lic.No/Date:0810080767 16.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

79	Case No.:47/14/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00217/AM10/	RLA File :03/95/040/00165/AM10/	Lic.No/Date:0310524407 16.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to remind Export Policy Cell for expediting the clarification sought in the matter. Case stands deferred for 12.01.2010.			

80	Case No.:48/14/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00218/AM10/	RLA File :09/24/040/00077/AM10/	Lic.No/Date:0910038258 17.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

81	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:12.01.2010
	Decision : Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

82	Case No.:15/22/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00472/AM10/	RLA File :03/94/040/00205/AM10/	Lic.No/Date:0310524679 18.06.2009	Defer Date:12.01.2010
	Decision : Committee considered the case as per agenda and observed that Deptt. of C&PC has called for the following information from firm vide their letter No. 14010 / 11/2008-Ch.II dated 1.10.2009 : - 1. Authentic / printed technical literature in support of % yield or norms applied for import for different items; 2. Details of quantity of solvents charged, recommend and improve for per kg. of export item; and 3. Production of export item for the past 3 years upto September, 2009 and corresponding consumption of each input duly certified by CA. Committee decided to remind the firm and defer the case for 12.01.2010.			

83	Case No.:31/13/82-ALC4/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved
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HQ File :01/82/050/00221/AM10/	RLA File :05/24/040/00144/AM10/	Lic.No/Date:0510243923 18.06.2009		
Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/4/2009/Ch.II dated 3.12.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Mikrofine TSH p – Toluene Sulfonyl Hydrazide	1 Kg.	1	Toluene	0.684 Kg.
		2.	Chlorosulfonic Acid	3.81 Kg.
		3.	Hydrazine Hydrate 80%	0.420 Kg.
		4.	Dicumyl Peroxide	0.10 Kg.
RA concerned may take further necessary action as per above decision of NC.				

84	Case No.:35/13/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00225/AM10/	RLA File :03/94/040/00193/AM10/	Lic.No/Date:0310524761 18.06.2009	Defer Date:12.01.2010
	Decision : The representatives of the firm appeared before the Committee and promised to furnish the detailed information regarding name of import items and export product. Committee decided to await the same and defer the case for 12.01.2010.			

85	Case No.:36/13/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved
	HQ File :01/82/050/00226/AM10/	RLA File :03/94/040/00223/AM10/	Lic.No/Date:0310524777 18.06.2009	

Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/32/2009/Ch.II dated 3.12.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import Items	Qty. of import
Methyl Paraben Sodium (4 – Hydroxy Benzoic Acid Methyl Ester Sodium Salt)	1 Kg.	1.	Phenol (purity Maximum 92%)	0.958 Kg.
		2	Potassium Hydroxide	1.0 Kg.
		3	Methanol	1.00 Kg.

RA concerned may take further necessary action as per above decision of NC.

86	Case No.:1/15/82-ALC4/2009	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00230/AM10/	RLA File :05/24/040/00122/AM10/	Lic.No/Date:0510244074 19.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

87	Case No.:3/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00232/AM10/	RLA File :03/94/040/00108/AM10/	Lic.No/Date:0310525011 19.06.2009	Defer Date:12.01.2010
	Decision : The representatives of firm appeared for PH before the Committee. They accepted that they have made mistake while preparing the application and promised to furnish correct and revised application. Committee decided to await the same and defer the case for 12.01.2010.			

88	Case No.:38/13/82-ALC4/2009	Party Name:SYMED LABS LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00228/AM10/	RLA File :09/24/040/00071/AM10/	Lic.No/Date:0910038300 19.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

89	Case No.:18/22/82-ALC4/2009	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
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HQ File :01/82/050/00475/AM10/	RLA File :09/24/040/00083/AM10/	Lic.No/Date:0910038317 22.06.2009	Defer Date:12.01.2010
Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

90	Case No.:8/21/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved
	HQ File :01/82/050/00435/AM10/	RLA File :09/24/040/00084/AM10/	Lic.No/Date:0910038318 22.06.2009	
	Decision : Committee considered the case as per agenda and in consultation with the representatives of Technical authority present in the meeting decided to ratify the norms under para 4.7 of Handbook of Procedures on net to net basis with accountability clause. RA concerned may take further necessary action as per above decision of NC			

91	Case No.:10/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00239/AM10/	RLA File :05/24/040/00168/AM10/	Lic.No/Date:0510244334 23.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

92	Case No.:11/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00240/AM10/	RLA File :05/24/040/00169/AM10/	Lic.No/Date:0510244336 23.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

93	Case No.:6/15/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00235/AM10/	RLA File :05/24/040/00165/AM10/	Lic.No/Date:0510244221 23.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

94	Case No.:7/15/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00236/AM10/	RLA File :04/24/040/00059/AM10/	Lic.No/Date:0410105528 23.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to remind DBT for expediting comments and defer the case for 12.01.2010.			

95	Case No.:8/15/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved												
	HQ File :01/82/050/00237/AM10/	RLA File :03/95/040/00169/AM10/	Lic.No/Date:0310525439 23.06.2009													
	Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/34/2009/Ch.II dated 27.7.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty. of Export</th><th>Sl. No.</th><th>Items of Import</th><th>Qty. of Import</th></tr> </thead> <tbody> <tr> <td rowspan="2">5 – Iodo – 2 – Methyl Benzoic Acid</td><td rowspan="2">1 Kg.</td><td>1</td><td>Ortho Toluic Acid</td><td>0.577 Kg.</td></tr> <tr> <td>2.</td><td>Crude Iodine</td><td>0.539 Kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Qty. of Export	Sl. No.	Items of Import	Qty. of Import	5 – Iodo – 2 – Methyl Benzoic Acid	1 Kg.	1	Ortho Toluic Acid	0.577 Kg.	2.	Crude Iodine
Export Product	Qty. of Export	Sl. No.	Items of Import	Qty. of Import												
5 – Iodo – 2 – Methyl Benzoic Acid	1 Kg.	1	Ortho Toluic Acid	0.577 Kg.												
		2.	Crude Iodine	0.539 Kg.												

96	Case No.:12/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferredd
	HQ File :01/82/050/00241/AM10/	RLA File :09/24/040/00105/AM10/	Lic.No/Date:0910038337 24.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of Deptt. of C&PC.			

97	Case No.:17/15/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00246/AM10/	RLA File :31/24/040/00045/AM10/	Lic.No/Date:3110038975 24.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

98	Case No.:17/22/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved

HQ File :01/82/050/00474/AM10/	RLA File :03/94/040/00250/AM10/	Lic.No/Date:0310525568 24.06.2009		
Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/32/2009/Ch.II dated 23.11.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-				
Item of Export	Qty. of Export	Sl. No.	Item of Import	Qty. of Import
Para Anisic Acid / Para Methoxy Benzoic Acid	1 Kg.	1	Phenol (purity Maximum 92%)	0.986 Kg.
		2.	Potassium Hydroxide	0.900 Kg.
RA concerned may take further necessary action as per above decision of NC.				

99	Case No.:18/15/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00247/AM10/	RLA File :05/24/040/00125/AM10/	Lic.No/Date:0510244392 24.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

100	Case No.:19/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00476/AM10/	RLA File :09/24/040/00090/AM10/	Lic.No/Date:0910038361 25.06.2009	Defer Date:12.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 12.1. 2010 for want of comments of DOP.			

101	Case No.:20/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00249/AM10/	RLA File :03/94/040/00215/AM10/	Lic.No/Date:0310525912 25.06.2009	Defer Date:12.01.2010
	Decision : Committee considered the case as per agenda and heard the representatives of the firm who appeared for personal hearing. It was decided to defer the case for 12.01.2010 for comments of DOP.			

102	Case No.:22/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00479/AM10/	RLA File :09/24/040/00099/AM10/	Lic.No/Date:0910038364 25.06.2009	Defer Date:27.01.2010

Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.

103	Case No.:5/21/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00432/AM10/	RLA File :09/24/040/00097/AM10/	Lic.No/Date:0910038362 25.06.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

104	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of Department of C&PC.			

105	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of Deptt. of C&PC.			

106	Case No.:25/15/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00254/AM10/	RLA File :09/24/040/00087/AM10/	Lic.No/Date:0910038375 29.06.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to refer a copy of application to Department of C&PC and defer for 27.01.2010.			

107	Case No.:30/15/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00259/AM10/	RLA File :05/24/040/00183/AM10/	Lic.No/Date:0510244703 29.06.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

108	Case No.:31/15/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00260/AM10/	RLA File :05/24/040/00184/AM10/	Lic.No/Date:0510244705 29.06.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

109	Case No.:20/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00477/AM10/	RLA File :09/24/040/00115/AM10/	Lic.No/Date:0910038406 02.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

110	Case No.:21/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00478/AM10/	RLA File :09/24/040/00114/AM10/	Lic.No/Date:0910038407 02.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

111	Case No.:2/16/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00262/AM10/	RLA File :09/24/040/00091/AM10/	Lic.No/Date:0910038415 03.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

112	Case No.:10/21/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00437/AM10/	RLA File :07/24/040/00148/AM10/	Lic.No/Date:0710065872 09.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

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113	Case No.:24/22/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00481/AM10/	RLA File :08/24/040/00089/AM10/	Lic.No/Date:0810081376 10.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

114	Case No.:25/22/82-ALC4/2009	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved																		
	HQ File :01/82/050/00482/AM10/	RLA File :08/24/040/00056/AM10/	Lic.No/Date:0810081372 10.07.2009																			
	Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/55/2005/Ch.II dated 1.10.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty. of Export</th><th>Sl. No.</th><th>Items of Import</th><th>Qty. of Import</th></tr> </thead> <tbody> <tr> <td rowspan="4">Diphenyl Oxide</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Phenol</td><td>0.4117 Kg.</td></tr> <tr> <td>2</td><td>Monochloro Benzene</td><td>0.697 Kg.</td></tr> <tr> <td>3</td><td>Caustic Soda Flakes</td><td>0.248 Kg.</td></tr> <tr> <td>4</td><td>Cuperos Oxide</td><td>Not allowed since technical literature not furnished.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Qty. of Export	Sl. No.	Items of Import	Qty. of Import	Diphenyl Oxide	1 Kg.	1.	Phenol	0.4117 Kg.	2	Monochloro Benzene	0.697 Kg.	3	Caustic Soda Flakes	0.248 Kg.	4	Cuperos Oxide
Export Product	Qty. of Export	Sl. No.	Items of Import	Qty. of Import																		
Diphenyl Oxide	1 Kg.	1.	Phenol	0.4117 Kg.																		
		2	Monochloro Benzene	0.697 Kg.																		
		3	Caustic Soda Flakes	0.248 Kg.																		
		4	Cuperos Oxide	Not allowed since technical literature not furnished.																		

115	Case No.:28/22/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
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	HQ File :01/82/050/00485/AM10/	RLA File :03/94/040/00254/AM10/	Lic.No/Date:0310528367 10.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

116	Case No.:14/21/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00441/AM10/	RLA File :22/24/040/00012/AM10/	Lic.No/Date:2210009104 15.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

117	Case No.:5/22/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00462/AM10/	RLA File :22/24/040/00016/AM10/	Lic.No/Date:2210009103 15.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

118	Case No.:27/22/82-ALC4/2009	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00484/AM10/	RLA File :03/94/040/01137/AM09/	Lic.No/Date:0310529091 16.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

119	Case No.:29/22/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00486/AM10/	RLA File :08/24/040/00085/AM10/	Lic.No/Date:0810081548 17.07.2009	Defer Date: 27.01.2010
	Decision : Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

120	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086	

		21.07.2009	Defer
Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			Date:27.01.2010

121	Case No.:7/36/82-ALC4/2009	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00732/AM10/	RLA File :22/24/040/00019/AM10/	Lic.No/Date:2210009119 22.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

122	Case No.:7/22/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00464/AM10/	RLA File :09/24/040/00136/AM10/	Lic.No/Date:0910038741 30.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

123	Case No.:1/20/82-ALC4/2009	Party Name:ATUL LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00412/AM10/	RLA File :08/24/040/00102/AM10/	Lic.No/Date:0810081939 31.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

124	Case No.:2/20/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved	
	HQ File :01/82/050/00413/AM10/	RLA File :03/94/040/00364/AM10/	Lic.No/Date:0310531735 31.07.2009		
	Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/32/2009/Ch.II dated 17.11.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-				
	Export Product	Export Qty.	Sl. No.	Import items	Import Qty.
	Benzyl Paraben(Benzyl-P-	1 Kg.	1	Para Hydroxy Benzoic Acid	1.0 Kg.

	Hydroxy Benzoate)			
	RA concerned may take further necessary action as per above decision of NC.			

125	Case No.:3/20/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00414/AM10/	RLA File :03/94/040/00154/AM10/	Lic.No/Date:0310531742 31.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

126	Case No.:4/20/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00415/AM10/	RLA File :03/94/040/00186/AM10/	Lic.No/Date:0310531751 31.07.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

127	Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

128	Case No.:12/20/82-ALC4/2009	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00423/AM10/	RLA File :03/95/040/00241/AM10/	Lic.No/Date:0310532546 06.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of Deptt. Of C&PC.			

129	Case No.:13/20/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved														
	HQ File :01/82/050/00424/AM10/	RLA File :03/95/040/00251/AM10/	Lic.No/Date:0310532642 06.08.2009															
	Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/42/2009/Ch.II dated 9.11.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import items</th><th>Import Qty.</th></tr> </thead> <tbody> <tr> <td>Aromatic Derivative of Diphenylamine (QUREANTI ADA)</td><td>1 Kg.</td><td>1</td><td>Diphenyl Amine</td><td>0.464 Kg.</td></tr> <tr> <td>(Cumylated Diphenyl Amine / (4,4-Dimethyl Benzyl)-Diphenyl Amine)</td><td></td><td></td><td></td><td></td></tr> </tbody> </table>				Export Product	Export Qty.	Sl. No.	Import items	Import Qty.	Aromatic Derivative of Diphenylamine (QUREANTI ADA)	1 Kg.	1	Diphenyl Amine	0.464 Kg.	(Cumylated Diphenyl Amine / (4,4-Dimethyl Benzyl)-Diphenyl Amine)			
Export Product	Export Qty.	Sl. No.	Import items	Import Qty.														
Aromatic Derivative of Diphenylamine (QUREANTI ADA)	1 Kg.	1	Diphenyl Amine	0.464 Kg.														
(Cumylated Diphenyl Amine / (4,4-Dimethyl Benzyl)-Diphenyl Amine)																		
RA concerned may take further necessary action as per above decision of NC.																		

130	Case No.:16/20/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:36/82-ALC4/2009	Status:Deferred
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			01.12.2009	
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009	Defer Date:27.01.2010
Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DBT.				

131	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of Deptt. of C&PC.			

132	Case No.:19/21/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00446/AM10/	RLA File :09/24/040/00187/AM10/	Lic.No/Date:0910038882 11.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

133	Case No.:25/21/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00452/AM10/	RLA File :09/24/040/00177/AM10/	Lic.No/Date:0910038895 12.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

134	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to refer a copy of application to Deptt. of C&PC and defer the case for 27.01.2010.			

135	Case No.:27/21/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00454/AM10/	RLA File :03/94/040/00225/AM10/	Lic.No/Date:0310533516 12.08.2009	Defer Date:27.01.2010

Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of Deptt. of C&PC.

136	Case No.:11/22/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00468/AM10/	RLA File :31/24/040/00091/AM10/	Lic.No/Date:3110039626 19.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda. The representative of DOP present in the meeting informed that the export product is predominantly used as agro chemical, paint remover, textile additive as solvent in various industry use and hence they are not in position to offer their comments. The Committee after consideration decided to refer a copy of application to Deptt. of C&PC and defer the case for 27.1.2010.			

137	Case No.:33/22/82-ALC4/2009	Party Name:PRIVI ORGANICS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00490/AM10/	RLA File :03/95/040/00310/AM10/	Lic.No/Date:0310534394 20.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of Deptt. of C&PC.			

138	Case No.:1/23/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00493/AM10/	RLA File :05/24/040/00195/AM10/	Lic.No/Date:0510248081 21.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

139	Case No.:34/22/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00491/AM10/	RLA File :04/24/040/00103/AM10/	Lic.No/Date:0410107095 21.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DIPP.			

140	Case No.:35/22/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00492/AM10/	RLA File :04/24/040/00104/AM10/	Lic.No/Date:0410107097 21.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DIPP.			

141	Case No.:3/24/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:36/82-ALC4/2009	Status:Deferred
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			01.12.2009	
	HQ File :01/82/050/00500/AM10/	RLA File :09/24/040/00205/AM10/	Lic.No/Date:0910039065 25.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

142	Case No.:5/24/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00502/AM10/	RLA File :04/24/040/00126/AM10/	Lic.No/Date:0410107199 25.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to refer a copy of application to Deptt. of Animal Husbandry for comments and defer the case for 27.01.2010.			

143	Case No.:4/24/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00501/AM10/	RLA File :03/94/040/00454/AM10/	Lic.No/Date:0310535251 26.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

144	Case No.:6/24/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00503/AM10/	RLA File :05/24/040/00242/AM10/	Lic.No/Date:0510248395 26.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of Deptt. of C&PC.			

145	Case No.: 17/24/82-ALC4/2009	Party Name: DHANUKA LABS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/50/00514/ AM10	RLA File :05/23/040/00011 /AM10	Lic.No/Date:0510248486 27.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

	Case No.:8/24/82-ALC4/2009		Meet No/Date:36/82-ALC4/2009	Status:Deferred
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146		Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	01.12.2009	
	HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of Deptt. of C&PC.			

147	Case No.:8/36/82-ALC4/2009	Party Name:SURYA MEDICARE LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00733/AM10/	RLA File :22/24/040/00022/AM10/	Lic.No/Date:2210009214 27.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

148	Case No.:9/24/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00506/AM10/	RLA File :03/95/040/00328/AM10/	Lic.No/Date:0310535518 27.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to examine the matter on file. Case stands deferred for 27.1.2010.			

149	Case No.:10/24/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00507/AM10/	RLA File :03/94/040/00399/AM10/	Lic.No/Date:0310535665 28.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

150	Case No.:11/24/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00508/AM10/	RLA File :09/24/040/00212/AM10/	Lic.No/Date:0910039090 28.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

151	Case No.:12/24/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00509/AM10/	RLA File :09/24/040/00176/AM10/	Lic.No/Date:0910039095 28.08.2009	Defer Date:27.01.2010

Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.

152

Case No.:13/24/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved	
HQ File :01/82/050/00510/AM10/	RLA File :09/24/040/00201/AM10/	Lic.No/Date:0910039098 28.08.2009		
Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/107/2008/Ch.II dated 20.11.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-				
Export product	Export qty.	S.No.	Import items	Import Qty.
Brosalidox L (Liquid) containing 89.5% of Propylene Glycol (Liquid) and 10.5% of 5-Bromo/5/Nitro-1,3-Dioxane	1 Kg.	1.	Propylene Glycol (Liquid)	0.895 Kg.
		2.	5-Bromo-5-Nitro-1, 3-Dioxane (White fine/crystalline powder)	0.105 Kg.
RA concerned may take further necessary action as per above decision of NC.				

153	Case No.:14/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00511/AM10/	RLA File :09/24/040/00168/AM10/	Lic.No/Date:0910039133 28.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

154	Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

155	Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

156	Case No.:19/24/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DBT.			

157	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

158	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

159	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

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160	Case No.:30/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00527/AM10/	RLA File :09/24/040/00206/AM10/	Lic.No/Date:0910039224 01.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

161

Case No.:31/24/82-ALC4/2009	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved	
HQ File :01/82/050/00528/AM10/	RLA File :09/24/040/00137/AM10/	Lic.No/Date:0910039225 01.09.2009		
Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/8/2003/Ch.II dated 30.6.2008 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-				
Export Product	Qty. of Export	Sl. No.	Items of Import	Qty. of Import
N-Butyl Lithium (15 w/w in n-Hexane) (100% Active Basis)	1 Kg.	1.	Lithium Metal	0.023 Kg.
		2	n-Butyl Chloride	0.240 Kg.
		3	n-Hexane	1.000 Kg.
RA concerned may take further necessary action as per above decision of NC.				

162	Case No.:32/24/82-ALC4/2009	Party Name:UNI SANKYO LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00529/AM10/	RLA File :09/24/040/00190/AM10/	Lic.No/Date:0910039228 01.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

163	Case No.:33/24/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00530/AM10/	RLA File :05/23/040/00019/AM10/	Lic.No/Date:0510248771	Defer

		02.09.2009	Date:27.01.2010
Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of Deptt. of C&PC.			

164	Case No.:11/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00736/AM10/	RLA File :22/24/040/00026/AM10/	Lic.No/Date:2210009216 09.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

165	Case No.:9/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00734/AM10/	RLA File :22/24/040/00023/AM10/	Lic.No/Date:2210009248 10.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

166	Case No.:7/26/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00539/AM10/	RLA File :03/94/040/00383/AM10/	Lic.No/Date:0310537073 10.09.2009	Defer Date:27.01.2010
	Decision : The representatives of firm appeared for PH before the Committee. They accepted that they have made mistake while preparing the application and promised to furnish correct and revised application. Committee decided to await the same and defer the case for 27.1.2010.			

167	Case No.:10/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00735/AM10/	RLA File :22/24/040/00024/AM10/	Lic.No/Date:2210009249 10.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

168	Case No.:9/26/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00541/AM10/	RLA File :03/95/040/00346/AM10/	Lic.No/Date:0310537187 11.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of Deptt. of C&PC.			

			Meet No/Date:36/82-ALC4/2009	
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169	Case No.:1/27/82-ALC4/2009	Party Name:H.J.AROCHEM PVT. LTD.,	01.12.2009	Status:Approved																		
	HQ File :01/82/050/00543/AM10/	RLA File :08/24/040/00126/AM10/	Lic.No/Date:0810082852 14.09.2009																			
	Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/55/2005/Ch.II dated 1.10.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty. of Export</th><th>Sl. No.</th><th>Items of Import</th><th>Qty. of Import</th></tr> </thead> <tbody> <tr> <td rowspan="4">Diphenyl Oxide</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Phenol</td><td>0.4117 Kg.</td></tr> <tr> <td>2</td><td>Monochloro Benzene</td><td>0.697 Kg.</td></tr> <tr> <td>3</td><td>Caustic Soda Flakes</td><td>0.248 Kg.</td></tr> <tr> <td>4</td><td>Cuperos Oxide</td><td>Not allowed since technical literature not furnished.</td></tr> </tbody> </table>				Export Product	Qty. of Export	Sl. No.	Items of Import	Qty. of Import	Diphenyl Oxide	1 Kg.	1.	Phenol	0.4117 Kg.	2	Monochloro Benzene	0.697 Kg.	3	Caustic Soda Flakes	0.248 Kg.	4	Cuperos Oxide
Export Product	Qty. of Export	Sl. No.	Items of Import	Qty. of Import																		
Diphenyl Oxide	1 Kg.	1.	Phenol	0.4117 Kg.																		
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		3	Caustic Soda Flakes	0.248 Kg.																		
		4	Cuperos Oxide	Not allowed since technical literature not furnished.																		
	RA concerned may take further necessary action as per above decision of NC.																					

170	Case No.:5/27/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00547/AM10/	RLA File :03/95/040/00348/AM10/	Lic.No/Date:0310537606 14.09.2009	Defer Date:27.01.2010
	Decision : Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

171	Case No.:7/27/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00549/AM10/	RLA File :03/95/040/00362/AM10/	Lic.No/Date:0310537610 14.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

172	Case No.:11/27/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
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HQ File :01/82/050/00553/AM10/	RLA File :03/94/040/00493/AM10/	Lic.No/Date:0310537793 15.09.2009	Defer Date:27.01.2010
Decision :Committee considered the case as per agenda and decided to call from firm the bifurcated quantities of inputs pertaining to each export product separately to examine the case. Case stands deferred for 27.01.2010.			

173

Case No.:12/27/82-ALC4/2009	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved	
HQ File :01/82/050/00554/AM10/	RLA File :03/94/040/00474/AM10/	Lic.No/Date:0310537800 15.09.2009		
Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/23/2007/Ch.II dated 5.3.2007 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-				
Export product	Export qty.	S.No.	Import items	Import Qty.
N Methyl Morpholine oxide 50%	1 Kg.	1.	Morpholine	0.391Kg.
RA concerned may take further necessary action as per above decision of NC.				

174	Case No.:16/27/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00558/AM10/	RLA File :09/24/040/00021/AM10/	Lic.No/Date:0910039327 16.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

175	Case No.:9/27/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00551/AM10/	RLA File :08/24/040/00152/AM10/	Lic.No/Date:0810082955 16.09.2009	Defer Date:27.01.2010

Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.

176	Case No.:2/28/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00562/AM10/	RLA File :03/94/040/00465/AM10/	Lic.No/Date:0310538431 18.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

177	Case No.:3/28/82-ALC4/2009	Party Name:STERLING BIOTECH LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00563/AM10/	RLA File :34/24/040/00082/AM10/	Lic.No/Date:3410025128 18.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

178	Case No.:4/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00564/AM10/	RLA File :05/24/040/00307/AM10/	Lic.No/Date:0510249607 18.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

179	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

180	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

181	Case No.:8/28/82-ALC4/2009	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved																																					
	HQ File :01/82/050/00568/AM10/	RLA File :34/24/040/00093/AM10/	Lic.No/Date:3410025155 22.09.2009																																						
	Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/94/2002/Ch.II dated 9.11.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>S.No.</th><th>Import items</th><th>Import Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="3">60/40 Mixed Butyl Tin Chloride (containing 60% of Mono Butyl Tin Chloride and 40% Di butyl Tin Oxide)</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Tin Ingots</td><td>0.447 Kg.</td></tr> <tr> <td>2.</td><td>Aluminium granules</td><td>0.048 Kg.</td></tr> <tr> <td>3.</td><td>1 Butene</td><td>0.368 Kg.</td></tr> <tr> <td rowspan="3">Mono butyl Tin Tri chloride</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Tin Ingots</td><td>0.497 Kg.</td></tr> <tr> <td>2.</td><td>Aluminium granules</td><td>0.062 Kg.</td></tr> <tr> <td>3.</td><td>1 Butene</td><td>0.451 Kg.</td></tr> <tr> <td rowspan="3">Di-n-Butyl Tin Oxide</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Tin Ingots</td><td>0.564 Kg.</td></tr> <tr> <td>2.</td><td>Aluminium granules</td><td>0.096 Kg.</td></tr> <tr> <td>3.</td><td>1 Butene</td><td>0.731 Kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	S.No.	Import items	Import Qty.	60/40 Mixed Butyl Tin Chloride (containing 60% of Mono Butyl Tin Chloride and 40% Di butyl Tin Oxide)	1 Kg.	1.	Tin Ingots	0.447 Kg.	2.	Aluminium granules	0.048 Kg.	3.	1 Butene	0.368 Kg.	Mono butyl Tin Tri chloride	1 Kg.	1.	Tin Ingots	0.497 Kg.	2.	Aluminium granules	0.062 Kg.	3.	1 Butene	0.451 Kg.	Di-n-Butyl Tin Oxide	1 Kg.	1.	Tin Ingots	0.564 Kg.	2.	Aluminium granules	0.096 Kg.	3.	1 Butene
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		3.	1 Butene	0.731 Kg.																																					

182	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

183	Case No.:10/28/82-ALC4/2009	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00570/AM10/	RLA File :05/24/040/00323/AM10/	Lic.No/Date:0510249947 24.09.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of PC Division.			

184	Case No.:1/32/82-ALC4/2009	Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status: Approved																					
	HQ File :01/82/050/00615/AM10/	RLA File :08/24/040/00168/AM10/	Lic.No/Date:0810083595 14.10.2009																						
	Decision:- Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/9/2008/Ch.II dated 30.6.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export qty.</th><th>S.No.</th><th>Import items</th><th>Import qty.</th></tr> </thead> <tbody> <tr> <td rowspan="5">4,4 Diamino Sulphanilide</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Aniline Oil</td><td>0.458 Kg.</td></tr> <tr> <td>2.</td><td>Acetic Acid</td><td>0.317 Kg.</td></tr> <tr> <td>3.</td><td>Para Nitro Aniline</td><td>0.728 Kg.</td></tr> <tr> <td>4.</td><td>Caustic Soda Flakes</td><td>0.545 Kg.</td></tr> <tr> <td>5.</td><td>Soda Ash</td><td>0.350 Kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export qty.	S.No.	Import items	Import qty.	4,4 Diamino Sulphanilide	1 Kg.	1.	Aniline Oil	0.458 Kg.	2.	Acetic Acid	0.317 Kg.	3.	Para Nitro Aniline	0.728 Kg.	4.	Caustic Soda Flakes	0.545 Kg.	5.	Soda Ash
Export product	Export qty.	S.No.	Import items	Import qty.																					
4,4 Diamino Sulphanilide	1 Kg.	1.	Aniline Oil	0.458 Kg.																					
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		4.	Caustic Soda Flakes	0.545 Kg.																					
		5.	Soda Ash	0.350 Kg.																					

185	Case No.:5/32/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00619/AM10/	RLA File :09/71/040/00080/AM10/	Lic.No/Date:0910039588 14.10.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

186	Case No.:6/32/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00620/AM10/	RLA File :09/24/040/00238/AM10/	Lic.No/Date:0910039589 14.10.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

187	Case No.:7/32/82-ALC4/2009	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Approved
	HQ File :01/82/050/00621/AM10/	RLA File :09/24/040/00252/AM10/	Lic.No/Date:0910039590 14.10.2009	
	Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/8/2003/Ch.II dated 30.6.2008 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per			

details below or as applied by firm whichever is lower:-

Export Product	Qty. of Export	Sl. No.	Items of Import	Qty. of Import
N-Butyl Lithium (15 w/w in n-Hexane) (100% Active Basis)	1 Kg.	1.	Lithium Metal	0.023 Kg.
		2	n-Butyl Chloride	0.240 Kg.
		3	n-Hexane	1.000 Kg.

RA concerned may take further necessary action as per above decision of NC.

188	Case No.:2/32/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00616/AM10/	RLA File :08/24/040/00173/AM10/	Lic.No/Date:0810083616 15.10.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

189	Case No.:3/32/82-ALC4/2009	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00617/AM10/	RLA File :08/24/040/00176/AM10/	Lic.No/Date:0810083625 15.10.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to examine the case on file with reference to an earlier case of the firm. Case stands deferred for 27.01.2010.			

190	Case No.:14/32/82-ALC4/2009	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00628/AM10/	RLA File :07/24/040/00246/AM10/	Lic.No/Date:0710067616 16.10.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

191	Case No.:8/32/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
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HQ File :01/82/050/00622/AM10/	RLA File :09/70/040/00001/AM10/	Lic.No/Date:0910039638 16.10.2009	Defer Date:27.01.2010
Decision :Committee considered the case as per agenda and decided to defer the case for 27.01.2010 for want of comments of DOP.			

192	Case No.:9/32/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00623/AM10/	RLA File :03/94/040/00580/AM10/	Lic.No/Date:0310541570 23.10.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

193	Case No.:1/36/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00726/AM10/	RLA File :03/95/040/00452/AM10/	Lic.No/Date:0310545424 13.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

194	Case No.:2/36/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00727/AM10/	RLA File :03/95/040/00485/AM10/	Lic.No/Date:0310545426 13.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

195	Case No.:3/36/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00728/AM10/	RLA File :09/24/040/00251/AM10/	Lic.No/Date:0910039939 13.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

196	Case No.:4/36/82-ALC4/2009	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00729/AM10/	RLA File :09/70/040/00125/AM10/	Lic.No/Date:0910039940 13.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

			Meet No/Date:36/82-ALC4/2009	
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197	Case No.:13/36/82-ALC4/2009	Party Name:CIPLA LIMITED	01.12.2009	Status:Deferred
	HQ File :01/82/050/00738/AM10/	RLA File :03/94/040/00684/AM10/	Lic.No/Date:0310545824 16.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

198	Case No.:5/36/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00730/AM10/	RLA File :07/24/040/00311/AM10/	Lic.No/Date:0710068304 16.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

199	Case No.:6/36/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00731/AM10/	RLA File :05/24/040/00363/AM10/	Lic.No/Date:0510252688 16.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

200	Case No.:12/36/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00737/AM10/	RLA File :04/24/040/00193/AM10/	Lic.No/Date:0410109462 17.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

201	Case No.:14/36/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
	HQ File :01/82/050/00739/AM10/	RLA File :03/94/040/00571/AM10/	Lic.No/Date:0310545944 17.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

	Case No.:15/36/82-ALC4/2009	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:36/82-ALC4/2009	Status:Deferred
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202			01.12.2009	
	HQ File :01/82/050/00740/AM10/	RLA File :03/94/040/00620/AM10/	Lic.No/Date:0310545949 17.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

	Case No.:16/36/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
203	HQ File :01/82/050/00741/AM10/	RLA File :07/24/040/00307/AM10/	Lic.No/Date:0710068319 17.11.2009	Defer Date:27.01.2010
	Decision :Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

	Case No.:17/36/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
204	HQ File :01/82/050/00742/AM10/	RLA File :03/95/040/00512/AM10/	Lic.No/Date:0310546022 17.11.2009	Defer Date:27.01.2010
	Decision : Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			

	Case No.:18/36/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:36/82-ALC4/2009 01.12.2009	Status:Deferred
205	HQ File :01/82/050/00743/AM10/	RLA File :03/95/040/00441/AM10/	Lic.No/Date:0310546039 17.11.2009	Defer Date:27.01.2010
	Decision : Committee considered the case as per agenda and decided to call for a copy of application from RA/firm and defer the case for 27.01.2010.			
